

23.7.2012

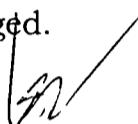
For Applicant: Sri Praveen Kumar
For Respondents: Sri S. Verma.

Counsel for the respondents submits that compliance ~~report~~ ~~copy~~ has been filed today which has been taken on record.

Counsel for the applicant submits that order in principle has now been passed, but the actual payment has not been made. We direct the respondents to act in pursuance of the order passed by them in making payment to the applicant due to him within two weeks from today.

With this, Contempt Petition is closed and notices issued to the respondents are discharged.





(S.P. Singh)
M(A)

(Dr. K.B.S. Rajan)
M(J)

Girish/



